

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Company Appeal (AT) (Insolvency) Nos. 1094 & 1140 of 2019

IN THE MATTER OF:

M/s BCIL Yelahanka Projects LLP.

...Appellant

Versus

Mr. Amit Chandrakant Shah & Ors.

...Respondents

Present: -

For Appellant: Mr. Gautam Singh and Mr. Abhijeet Sinha, Advocates.

For Respondent: Mr. Sanjay Gupta and Ms. Chaitra Bhat, Advocates for Respondent No. 1.

Mr. Amit Agrawal, Advocate for Respondent Nos. 2 & 4.

Ms. Garima Jain, Advocate for Respondent No. 5.

ORDER
(Virtual Mode)

19.02.2021 From the perusal of the order dated 19.11.2020 it appears that Learned Counsel for the Respondent Nos. 2 to 4 was directed to file Written Submissions and the matter was directed to be listed on 01.12.2020. On 01.12.2020 the matter was not listed. The matter was listed today.

2. Learned Counsel for the Respondent Nos. 2 to 4 have not yet filed Written Submissions.

3. Written Submissions have been filed on behalf of the Respondent No. 1 (RP), which is taken on record.

4. Compilation of Judgments have been filed on behalf of the Respondent No. 5.

5. Written submissions on behalf of the Appellant have been filed.

6. Learned Counsel for the Respondent No. 2 to 4 submits that he has not received Written Submissions filed on behalf of the Appellant. Learned Counsel for the Appellant is directed to serve Hard Copy of the Written Submissions to

the Learned Counsel for the Respondent Nos. 2 to 4, latest by 23rd February, 2021.

7. Learned Counsel for the Respondent Nos. 2 to 4 may file Written Submissions within two weeks with serving a copy to the other side/ Opposite Party.

List the Appeal 'For Hearing' on **5th March, 2021**.

[Justice Anant Bijay Singh]
Member (Judicial)

[Ms. Shreesha Merla]
Member (Technical)

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